

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S MINDLOGICX INFRATEC LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MINDLOGICX INFRATEC LTD.
2.	Date of incorporation of corporate debtor	28/07/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC - BENGALURU
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200KA2010PLC054598
5.	Address of the registered office and principal office (if any) of corporate debtor	UNIT-1, TECHLLANO 10/1-B, GRAPHITE INDIA ROAD HOODI VILLAGE, K R PURAM HOBLI BANGALORE KA 560048 INDIA
6.	Insolvency commencement date in respect of corporate debtor	09/06/2023
7.	Estimated date of closure of insolvency resolution process	06/12/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SMT.RAMANATHAN BHUVANESHWARI, REGN. NO. IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-560078. Email id: bhoona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mindlogicxinftratec.cirp@gmail.com and copy to bhoona.bhuvan@gmail.com
11.	Last date for submission of claims	26/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Mindlogicxinftratec.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S MINDLOGICX INFRATEC LTD.**

The creditors of **M/S MINDLOGICX INFRATEC LTD.**, are hereby called upon to submit their claims with proof on or before 26/06/2023 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Date and Place :

s/d


Smt. Ramanathan Bhuvaneshwari
: 14/06/2023 / Bengaluru